

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
H'RECK ENGINEERS PRIVATE LIMITED OPERATING IN CONSTRUCTION
INDUSTRY AT MUMBAI

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | | |
|-----------------------------|--|--|
| 1. | Name of the corporate debtor along with PAN/ CIN/ LLP No. | H'Reck Engineers Private Limited PAN No:-AAACH7923E CIN No :-U45200MH1996PTC102681 |
| 2. | Address of the registered office | 07,6th Floor, C Wing Neelkanth Business Park, Kibol Village, Near Bus Depot, Vidyavihar (West) Mumbai Mumbai 400086 Maharashtra |
| 3. | URL of website | Not available |
| 4. | Details of place where majority of fixed assets are located | 07, 6th Floor, C Wing Neelkanth Business Park, Kibol Village, Near Bus Depot, Vidyavihar (West) Mumbai Mumbai 400086 Maharashtra |
| 5. | Installed capacity of main products/ services | Not Applicable. The corporate debtor is in the construction business. At present there is no Project in operation |
| 6. | Quantity and value of main products/ services sold in last financial year | For the details, please send a mail request to mail ID hreckeng@gmail.com |
| 7. | Number of employees/ workmen | Nil |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the | For the details, please send a mail request to mail ID hreckeng@gmail.com |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: | For the details, please send a mail request to mail ID hreckeng@gmail.com |
| 10. | Last date for receipt of expression of interest | 14-11-2023 |
| 11. | Date of issue of the provisional list of prospective resolution applicants | 24-11-2023 |
| 12. | Last date for submission of objections to the provisional | 29-11-2023 |
| 13. | Process email id to submit EOI | hreckeng@gmail.com |

For Hreck Engineers Pvt Ltd (Under CIRP)



Rajendra Devidas Puranik

Resolution Professional

IBBI Registration No: IBBI/IPA-001/IP-P02029/2020-2021/13149

AFA No. AA1/13149/02/171123/104833 valid up to 17.11.2023

E-mail ID:- hreckeng@gmail.com

**Process Office: -Flat No.54, Goregaon East Prathamesh Co-Op Housing Society Ltd,
Vanrai Colony, Opp Hub, Goregaon East Mumbai 400065.**

Date: 30.10.2023

Place: Mumbai.

INVITATION FOR BIDS FOR ASSIGNMENT / SALE OF DEBT OF RADIUS SUMER DEVELOPERS PRIVATE LIMITED

In terms of the Bank's policy on sale of stressed assets, in accordance with the regulatory guidelines issued by the Reserve Bank of India ("RBI") including the Reserve Bank of India (Transfer of Loan Exposures) Directions dated September 24, 2021, relevant guidelines of the Indian Banking Association ("IBA") and other applicable laws, Expressions of Interest ("EOI") are hereby invited from asset reconstruction companies ("ARC"/scheduled commercial banks ("Banks"/non-banking finance companies ("NBFCs)/other permitted investors ("Eligible Bidders") by Standard Chartered Bank having its office at 3A Floor, Crescenzo Building, C-38/39, G Block, Bandra-Kurla Complex, Bandra (East), Mumbai-400 051 ("Bank") for assignment of outstanding INR loans bearing the following details:

| Brief Details of the Company | Details of the Loans to be assigned / sold |
|---|--|
| Radius Sumer Developers Private Limited ("Company" / "Borrower") is developing a residential cum retail project "Harbour Heights" in Mazgaon, Mumbai. The Company has availed financing facilities from various banks / financial institutions / lenders. Registered Office: ONE BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051 Project Site: P D'Mello Road, Off. Eastern Freeway, Near Orange Gate Exit, Mazgaon, Mumbai-400010 | Project term loans ("Loans") with a principal outstanding of INR 305,78,83,333.00 and interest outstanding of INR 263,99,85,378.49 as on September 30, 2023. The total (i.e. principal and interest) amount is in default. The Loans are secured (on a pari passu basis) with the underlying project assets, corporate / personal guarantees, and pledge on shares. Cut Off Date: On or around the Date of Assignment. The Bank retains the right to change the Cut Off Date at its sole discretion. |

The Bank is now running an open auction process to solicit EOIs from interested Eligible bidders in accordance with the regulatory guidelines issued by the RBI and other applicable laws on an "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" and the Reserve Price therein is INR 2,300,000,000 only ("Reserve Price") to be paid **upfront (100% cash bid)**, on or prior to the date of assignment of the Loans

- The interested Eligible Bidders may submit an EOI on their letterhead, along with (a) contact details of the Eligible Bidder, including name, address, telephone, mobile number and email address (b) self-attested identification documents such as certificate of incorporation, memorandum of association, articles of association, voter ID card, passport, PAN card etc.; (c) an undertaking or affidavit on stamp paper of INR 600 confirming and undertaking that the Eligible Bidder and persons acting in concert with it are not disqualified under Section 23A of the Insolvency and Bankruptcy Code, 2016; and (d) a demand draft / pay order of an Earnest Money Deposit ("EMD") of INR 5,00,00,000 (Rupees Five Crores only), drawn on a scheduled commercial bank in favour of Standard Chartered Bank, payable at Mumbai or an electronic fund transfer of INR 5,00,00,000 (Rupees Five Crores only) in an account of Standard Chartered Bank as informed by the below mentioned bank officials.
The EOI, supporting documents and the EMD must be received in a sealed envelope, on or before 6:00 PM on 6 November 2023, at Standard Chartered Bank, 3A Floor, SAG Department, Crescenzo Building, C-38/39, G Block, Bandra-Kurla Complex, Bandra (East), Mumbai-400 051 (Attention: Mr. Pallav Sangal / Mr. Asif Nawaz), by post or courier. The Eligible Bidder must also simultaneously email a copy of the EMD and supporting documents (password protected) to Pallav.sangal@sc.com and Asif.nawaz@sc.com.
- Upon receipt of the EOI along with the supporting documents and EMD, as soon as reasonably practicable, the Bank will provide the Eligible Bidders with a non-disclosure agreement ("NDA") which will need to be duly stamped, signed and returned to the Bank no later than 3 working days from the date on which the Bank provides such format. After the receipt of the duly signed NDA, the Bank will then share the Preliminary Information Memorandum ("PIM") with the Eligible Bidders and give the authorized representative of the Eligible Bidders access to the Data Room containing more information / documents on the loans as soon as reasonably practicable.
- Upon Bank sharing the PIM and providing access to the Data Room, the Bank shall provide the Eligible Bidders two weeks to carry out a due diligence on the Loans. It is presumed and understood that by participating in this process, each of the Participating Bidders has carried out their own independent due diligence in relation to the Loans.
Within 2 working day after expiry of the due diligence period mentioned above (which exact date and time will be intimated in writing by the Bank to all parties who have submitted an EOI and executed a non-disclosure agreement) the Bank will communicate the **Bid Submission Date**, and the Eligible Bidder will need to submit their Bid (password protected) on or before the Bid Submission Date by email to Pallav.sangal@sc.com and Asif.nawaz@sc.com. The Bid must be equal to or higher than the **Reserve Price** and must be a 100% cash bid with full cash to be paid upfront. The Bank shall have the sole discretion to reschedule or extend the Bid Submission Date.
- Once a Bid is submitted by an Eligible Bidder, such Bid shall be deemed to be irrevocable and cannot be withdrawn. The Bidders will be communicated of the decision of the Bank within 5 working days of the Bid Submission Date.
- EMD of unsuccessful Eligible Bidders will be refunded within 10 working days from the **Bid Submission Date**. If an Eligible Bidder chooses to opt out of the process before the Bid Submission the Bank would still retain the right to refund the EMD only within 10 working days from the **Bid Submission Date**. The EMD will not carry any interest.
- In case there are 2 or more Bidders who have bid more than the Reserve Price on a full cash basis ("Shortlisted Bidders") the Bank may choose to go with the highest Bidder who will then become the **Successful Bidder** or conduct a competitive bidding process (including by way of Swiss Challenge) amongst the Shortlisted Bidders to maximize value and identify the **Successful Bidder**. The modalities of the competitive bidding process will be at the sole discretion of the Bank and will be communicated to the Shortlisted Bidders before the commencement of the competitive bidding process.
- After completion of the open auction process, the Bank shall convey its in-principle approval to the Successful Bidder.
- Selection of the Successful Bidder under this Bid Process shall be at the sole and absolute discretion of the Bank and the Bank has the sole right to vary the process (including but not limited to the timelines) without assigning any reason whatsoever.
- The Successful Bidder will have to pay the balance bid amount after adjusting the EMD, on or before the date of the Assignment Agreement. In case of failure to deposit the balance bid amount by the Successful Bidder or inability to execute the Transaction Documents (including Assignment Agreement) as per the requirements of the Bank, the EMD amount already deposited shall stand forfeited by the Bank without any further notice and no claim shall be entertained against the Bank in respect thereof. The Bank in such a scenario may at its sole discretion choose to go with any other Shortlisted Bidder and continue the Loans sale process.
- Eligible Bidders will also have to complete the Know your Client (KYC) requirements of the Bank to the Bank's satisfaction and bear all their cost / expenses during the Process.
- The Successful Bidder shall have to bear all applicable stamp duty, transfer charges, taxes, statutory/non-statutory dues, taxes, charges owing to any person, any other transaction cost.
- The sale of Loans to the Successful Bidder will be without any recourse to the Bank under any circumstances.
- The Bank continues to reserve all rights and the decision of the Bank will be final and binding on all parties. By submitting an EOI or Bid, the Eligible Bidders agree that the Bank continues to reserve all rights and the decision of the Bank will be final and binding on all parties.
- Conditional and contingent Bids shall be liable to be disqualified by the Bank. The Bank reserves the right to withdraw / suspend / discontinue / not to go ahead with the proposed sale of the Loans at any stage, without assigning any reason and without any liability whatsoever to any person. The decision of the Bank in this regard shall be final and binding on all persons. No costs can be claimed by any person against the Bank under any circumstances.
- The Bank shall reserve the right to alter, modify the terms and conditions of the said sale or cancel the proposed sale at any stage of transaction without assigning any reason whatsoever. The decision of the Bank shall be final, binding and conclusive. Please note that the sale shall be subject to final approval by the Bank.
- This advertisement does not constitute and will not be deemed to constitute an offer from or on behalf of the Bank or any commitment on the part of the Bank.
- Any extension in timelines/modification in the content of this advertisement will not necessarily be carried out through another advertisement, but may be notified directly to the interested participants, or on the website of the Bank or any other mode at the discretion of the Bank.

For further details, interested parties may contact Mr. Pallav Sangal / Mr. Asif Nawaz, who are the relevant nodal officers of the Bank, at Pallav.sangal@sc.com and Asif.nawaz@sc.com.

Place: Mumbai
Date: October 30, 2023.
Authorized Officer
Standard Chartered Bank

NIDO HOME FINANCE LIMITED

(formerly known as Edelweiss Housing Finance Limited) (herein referred to as Nido)
Regd. Office: having its office at, 5th Floor, Tower 3 Wing-B, Kohnoor City Mall,
Kohnoor City, Mumbai-400070



SALE OF IMMOVABLE PROPERTY UNDER PRIVATE TREATY

Sale Notice for sale of immovable property in exercise of the powers under the SARFAESI Act, 2002 and pursuant to the possession taken by the Authorised Officer under the said Act and Rules for recovery of the secured debts. We have received the offer of **Rs.15,00,000/- (Rupees Fifteen Lakhs Only)** to purchase the said property under private treaty sale. Therefore, Authorised Officer has decided to sell the secured asset described herein under the private treaty.

Notice hereby is given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) that the under mentioned property mortgaged in favour of **Nido Home Finance Limited (Formerly Known as Edelweiss Housing Finance Limited) (hereinafter referred to as "Nido")** will be sold on "As is where is", "As is what is", and "Whatever there is" condition, by way of "Private Treaty" for recovery of dues in terms of the provisions of SARFAESI Act read with Rules 8 (5) (d) & 9 of Security Interest (Enforcement) Rules, 2002. If in case, you have an offer for the said Property for an amount over and above **Rs.15,00,000/- (Rupees Fifteen Lakhs Only)** then same to be submitted to authorized officer within 15 days from the date of publication. If we do not receive any offer as mentioned herein above, we shall proceed with the said offer price of **Rs.15,00,000/- (Rupees Fifteen Lakhs Only)** under Private Treaty sale as per the relevant provisions of the SARFAESI Act, 2002.

| Sr. No. | Name and Address of the Borrower, Co Borrower Guarantor and Loan Account No. | Details of the Secured Asset |
|---------|--|--|
| 1. | 1. SUJIT MADHUKAR KAMBLE (BORROWER) 2. KUSUM S KAMBLE (CO-BORROWER) At Sujit Niwas, Gaudhari Maidan, Near Santoshi Temple, Thane- 400602 LAN No.: LPANSTH000075315 | All that Piece and parcel of Flat No.004, admeasuring area 600 Sq.ft (Built up) on Ground Floor, in "C" Wing, in the Building known as "Ship Vastu" constructed on property bearing on land bearing Survey No.330, Hissa No.6, area admeasuring 0H-40R-5P, lying being situated at Village Kalher, Taluka Bhiwandi and district Thane and within the limits of Registration District Thane and Sub-Registration District Bhiwandi. |

Place: Mumbai
Date: 30.10.2023

Sd/- Authorized Officer
FOR NIDO HOME FINANCE LIMITED
(Formerly Known as Edelweiss Housing Finance Limited)

PUBLIC NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Vinati Organics Limited lost / misplaced and the holder (s) of the said Equity Shares have applied to the company to issue duplicate share certificate(s)

Any person who has claim in respect of the said share should lodge the same with the Vinati Organics Limited at its registered office B-12 & B13/1, MIDC Industrial Area, Raigad, Mahad, Maharashtra - 402309 within 21 days from this date else the company will proceed to issue duplicate certificates to the aforesaid applicants without any further intimation.

| Folio No. | Name of the Share Holder | Number of Shares | Distinctive Shares | Certificate No. |
|-----------|--------------------------|------------------|--------------------|-----------------|
| 010297 | Pushpa Vaja | 750 | 15216671-15217420 | 715 |

Name of the Applicant
Navnitlal Muji Vaja
Dated: 30/10/2023

PUBLIC NOTICE

HINDUSTAN UNILEVER LIMITED
Unilever House, B. D. Sawant Marg, Chakala, Andheri (E), Mumbai - 099

NOTICE is hereby given that the certificates for the undermentioned securities of the Company has been lost and the holder of the said securities / applicant has applied to the Company to issue duplicate certificates.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificates without further intimation.

| Name Of Holder | No. of Securities | Folio No. | Certificate No. | Distinctive No. |
|------------------------------------|-------------------|------------|-----------------|----------------------|
| Manibai Magan Patel (deceased) | 640 | HLL2935203 | 5261693 | 1149023251-149023750 |
| Mohanlal Maganlal Patel (claimant) | | | 5261694 | 1149023751-149023890 |
| Magan Ramji Patel (deceased) | | | | |

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR HRECK ENGINEERS PRIVATE LIMITED OPERATING IN CONSTRUCTION INDUSTRY AT MUMBAI (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | |
|---|--|
| 1. Name of the corporate debtor along with PAN/ CIN No. | H'Reck Engineers Private Limited PAN No: AAACH7923E CIN No: U45200MH1998PTC102681 |
| 2. Address of the registered office | 07, 6th Floor, C Wing Neelkanth Business Park, Kibol Village, Near Bus Depot, Vidyavihar (West) Mumbai Mumbai 400086 Maharashtra |
| 3. URL of website | Not available |
| 4. Details of place where majority of fixed assets are located | 07, 6th Floor, C Wing Neelkanth Business Park, Kibol Village, Near Bus Depot, Vidyavihar (West) Mumbai Mumbai 400086 Maharashtra |
| 5. Installed capacity of main products/ services | Not Applicable. The corporate debtor is in the construction business. At present there is no Project in operation |
| 6. Quantity and value of main products/ services sold in last financial year | For the details, please send a mail request to mail ID hreckeng@gmail.com |
| 7. Number of employees/ workmen | Nil |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | For the details, please send a mail request to mail ID hreckeng@gmail.com |
| 9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at: | For the details, please send a mail request to mail ID hreckeng@gmail.com |
| 10. Last date for receipt of expression of interest | 14-11-2023 |
| 11. Date of issue of provisional list of prospective resolution applicants | 24-11-2023 |
| 12. Last date for submission of objections to provisional list | 29-11-2023 |
| 13. Process email ID to submit EOI | hreckeng@gmail.com |

Date: 30.10.2023 **Place:** Mumbai.
For Hreck Engineers Pvt Ltd (Under CIRP)
Rajendra Devidas Puranik Resolution Professional
IBBI Registration No: IBBI/PA/01/IP/PO2029/2020-2021/13149
AFA No: AA1/13149/02/171123/104833 valid up to 17.11.2023
Process Office: - Flat No.54, Goregaon East Prithamesh Co-Op Housing Society Ltd, Varrai Colony, Opp Hub, Goregaon East Mumbai 400065. **Email ID:** hreckeng@gmail.com

WESTERN RAILWAY

TRD WORK

Sr. Divisional Electrical Engineer (Sub), Western Railway, Mumbai Central invites **E-Tender No: WR-MMCTOESUB (ESOT)/15/2023/RT; Name of the work:** TRD work in connection with re-girdering of Bellasis Road Over Bridges at Mumbai Central in Churchgate - Virar Section; **Estimated cost of work:** ₹ 80,06,222/-; **Bid Security:** ₹ 1,60,100/-; **Date & time of submission:** Not later than 15.00 hrs. of 20.11.2023 in the prescribed manner; **Date and time of opening:** The tender will be opened at the above mentioned address on date 20.11.2023 at 15.30hrs. **Website particulars:** The tender can be viewed and submitted through website www.irps.gov.in
Like us on: [Facebook.com/WesternRly0782](https://www.facebook.com/WesternRly0782)

NOTICE

MR. A. S. VISWANATHAN, original member of Western Railway Class II Officers Co-op. Hsg. Soc. Ltd. and owner of Flat No. B/36, Third Floor, Western Railway Class II Officers Co-op. Hsg. Soc. Ltd., Srinivas Building, Shastri Nagar, Navghar, Vasai Road (W), Tal. Vasai, Dist. Palghar 401202, died on 13/05/1992 & after his death the flat was transferred in the name of his wife MRS. RAJAM VISWANATHAN. The said MRS. RAJAM VISWANATHAN also expired on 19/10/2022.

The Society transferred the said flat alongwith its shares in the name of their children (1) MR. MAHADEVAN VISWANATHAN (2) MR. MURLI VISWANATHAN (3) MR. MADAN VISWANATHAN IYER. Claims / Objections are hereby invited from the heir or heirs or other claimants/objector or objections to the Transfer of the said Shares and interest of the deceased member in the capital/property of the society within a period of 14 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the society, or to us at the below mentioned address. If no claims/objections are received within the period prescribed above, the shares and interest of the deceased member in the Capital/Property of the society along with the said flat shall be transferred legally in the name of (1) MR. MAHADEVAN VISWANATHAN (2) MR. MURLI VISWANATHAN (3) MR. MADAN VISWANATHAN IYER, in such manner as is provided under the bye-laws of the society.
Advocate Parag J. Pimple
S/4, Ground floor, Pravin Palace, Pt. Dindyalal Nagar, Vasai Road (W), Tal. Vasai, Dist. Palghar - 401 202.
Mob: 9890079352 Date:30/10/2023.

NOTICE

Written offers are invited by the Trustees of "Dr. Mukundrao Sadashiv Charitable Trust" in sealed envelope for sale of the Trust's property on "as is where is basis" being "All that piece and parcel of Land bearing 1317/1 to 4, Final Plot No. 147, T.P.S. No. II, Vile Parle (East), Mumbai 400057 admeasuring area 520.90 sq. mtrs." alongwith the structure being the Ground plus one story structure standing thereon fully occupied with Tenants. The Purchaser will have to take care of the liabilities and responsibilities of the tenants of the property and the Trust in any way will not be responsible for the same.

The offers should be delivered within 30 days from the date of publication at the Trust office being "C/O Ramesh Eknath Kambl, Near HDFC Bank, A/402 Manek Smruti, Nehru Road, Vile Parle (East), Mumbai 400 057".

Time is being the essence of the contract and offers received after 30 days shall not be entertained.

A copy of the terms and conditions for sale of Trust property will be available at the above address, on any working day from 30th October, 2023 till 30th November, 2023 between 3:00 p.m. to 5:00 p.m., from correspondence address mentioned herein above on payment of Rs. 5,000/-. The last date for receiving offer by the Trust is 30th November, 2023. The offerors shall strictly be adhering to the terms and conditions laid by the Trust.

Person/s interested in making a bid shall along with their offer letter, enclose a Demand Draft or a Pay order only, in favour of "Dr. Mukundrao Sadashiv Charitable Trust", for an amount equivalent to 25% of their offer amount. The said amount will be refunded without interest in case the offer is not accepted, however, once the offer is accepted, the earnest money paid shall not be refunded at any cost. The sale of the said property will be subject to the sanction by the Hon'ble Charity Commissioner, Maharashtra State, Mumbai.

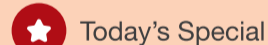
Offers will be opened at 3:30 p.m. on 1st December, 2023 at the above mentioned address when the offerors may remain present. Conditional offers and offers without Pay order or incomplete forms shall not be considered and the Trust reserves the right to accept or reject the offers with or without modification.

Date: 30.10.2023
Sd/-
(Trustees)
Dr. Mukundrao Sadashiv Charitable Trust

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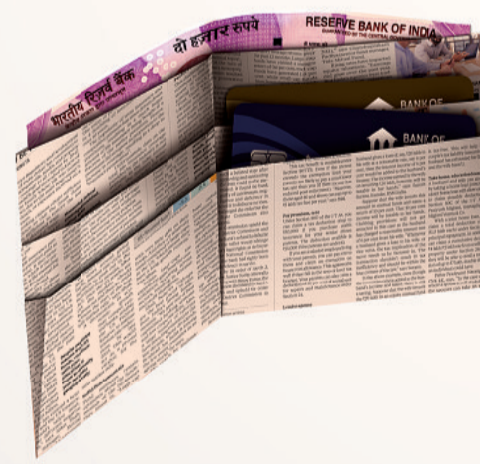
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